CENTRAL ADMINISTRATIVE TRIBUNAL, PRESCIPAL BENCH

CCP No.54/95

IN

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0 A No. 67/94.

New Delhi: Dated: this 23 day of August, 1996.

......Petitioner 🕽

HON'BLE DR .A. VEDAVALLI, MEMBER (J).

Shri Rajesh Kumar, S/o Shri Hukam Chand Ex. Banglow Peon under CSE/S & T Baroda House, New Delhi.

By Advocate: Shri B.S.Mainee 3

## Versus

- 1. Sh. V.K.Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi
- 2. Sh.Chandrika Parsad, Chief Signal Engineer, Northern Railway, Baroda House, New Delhi.
- 3. Sh. Parkra Kumar,
  Asstt & Secretary to
  General Manager,
  Northern Railway, H.Q.
  Baroda House,
  New Delhi.

... Respondents

By Advocate: Shri B.K.Agarwal

## ORDER

## BY HON'BLE MR.S.R.ADIGE MEMBER (A)

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2. The applicant was appointed as Bungalow Peon, on short term basis, which was extended from time to time. The last extension was from 28.2.93 to 27.5.93. On 23.2.93 a notice was issued discharging him from service for unauthorised

absence w.e.f. 19.2.93. That impugned notice was set aside by Tribunal's order dated 4.3.94 and the respondents were directed to reinstate the applicant and pay him back wages for the period 19.2.93 to 27.5.93.

- 3. By respondents order dated 20.1.95 and 29.12.95 the applicant was reinstated in service till the term of his appointment i.e. 27.5.93 and Shri Mainee has admitted that the applicant has been paid back wages from 19.2.93 to 27.5.93.
  - Judgment dated 4.3.94 required respondents not only to reinstate the applicant, but continue to engage him beyond the term of his appointment.

    No such direction is contained in the judgment dated 4.3.94, which specifically held that the applicant had a right to continue only till 27.5.93 (para 5 of judgment).
    - 5. Under the circumstance, it cannot be said that the respondents have wilfully or deliberately disregarded the Tribunal's judgment dated 4.3.94. The CCP is dismissed and notices against respondents are discharged.

( DR.A. VEDAVALLI )
MEMBER (J)

(S.R.ADIGE)
MEMBER (A).